

(c) and (d) Delhi Police has further reported that they have 11 vehicle mounted interceptors which record the speed of motor vehicles along with time and location and photograph of the offending vehicle is also captured. These interceptors are deployed and utilized by the Traffic Unit of Delhi Police for prosecution of over speeding vehicles. The details of challans issued by Delhi Police for over-speeding with interceptors are as under:-

Year	No. of challans
2014	1,32,814
2015	2,40,954
2016	59,845
(Up to 31.07.16)	

#### **Increase in atrocities on women**

2685. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of the alarming increase in the atrocities on women;

(b) if so, the details thereof; and

(c) the measures being taken by Government to control such atrocities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), cases registered under crimes against women have increased marginally from 3,09,546 in 2013 to 3,37,922 cases in 2014. Details of Crime head-wise cases reported under crimes against women during 2013-2014 are given in Statement (*See* below).

(c) The Criminal Law (Amendment) Act 2013 has been enacted to strengthen and make the criminal justice system more effective for dealing with atrocities against women.

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Ministry of Home Affairs

has issued advisories which are available at [http://mha.nic.in/sites/upload\\_files/mha/files/pdf/AdCrime-Agnst-Women\\_170909.pdf](http://mha.nic.in/sites/upload_files/mha/files/pdf/AdCrime-Agnst-Women_170909.pdf)

[http://mha.nic.in/sites/upload\\_files/mha/files/CrimesagainstWomen0601.pdf](http://mha.nic.in/sites/upload_files/mha/files/CrimesagainstWomen0601.pdf)

[http://mha.nic.in/sites/uploadfiles/mha/files/AdvisoryAcidAttackWomen\\_220415.pdf](http://mha.nic.in/sites/uploadfiles/mha/files/AdvisoryAcidAttackWomen_220415.pdf)

[http://mha.nic.in/sites/upload\\_files/mha/files/AdvisoryCompAppCrimeAgainstWomen\\_130515.pdf](http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf)

### **Statement**

*Details of crime head wise cases registered under crime  
against women during 2013-2014*

Sl. No.	Crime Heads	2013	2014
1.	Rape	33707	36735
2.	Attempt to commit Rape*	-	4234
3.	Kidnapping & Abduction of Women	51881	57311
4.	Dowry Deaths	8083	8455
5.	Assault on Women with intent to outrage her Modesty	70739	82235
6.	Insult to the Modesty of Women	12589	9735
7.	Cruelty by Husband or his Relatives	118866	122877
8.	Importation of Girls from Foreign Country	31	13
9.	Abetment of Suicides of women*	-	3734
10.	Dowry Prohibition Act, 1961	10709	10050
11.	Indecent Representation of Women (Prohibition) Act, 1986	362	47
12.	Commission of Sati (Prevention) Act 1987	0	0
13.	Protection of Women from Domestic Violence Act, 2005*	-	426
14.	Immoral Traffic (Prevention) Act (Women Cases only)	2579	2070
15.	Total Crimes against Women	309546	337922

*Source:* Crime in India

*Note:* \*data started collection since 2014.